

(3) A copy each of the following Notifications under sub-section (2) of section 123 of the Tamil Nadu Town and Country Planning Act, 1971:

(i) The Preparation, Publication and Sanction of Detailed Development Plan (Madras Metropolitan Planning Area) Rules published in Notification No. G.O. Ms. 1853 in Tamil Nadu Government Gazette dated the 5th November, 1975.

(ii) G.O. Ms. 1877 published in Tamil Nadu Government Gazette dated the 26th November, 1975.

(iii) The Tamil Nadu Town and Country Planning Board (Conduct of Meetings) Rules, 1971 published in Notification No. G.O. Ms. 423 in Tamil Nadu Government Gazette dated the 21st April, 1976.

(iv) The Tamil Nadu Town and Country Planning and Development Fund Rules 1976 published in Notification No. G.O. Ms. 2486 in Tamil Nadu Government Gazette dated the 26th January 1977.

(vi) The Tamil Nadu Town and Country Planning Board (Term of Office and Removal of Member and Filling Casual Vacancies) Rules, 1976 published in Notification No. G.O. Ms. 2572 in Tamil Nadu Government Gazette dated the 9th February, 1977.

[Placed in Library. See No. LT-35/77]

(4) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the Notification mentioned at item (3) above.

[Placed in Library. See No. LT-35/77]

(5) A copy each of the following Notifications (Hindi and English

versions), under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973:

(i) The Delhi Urban Art Commission (Accounts) Rules, 1976, published in Notification No. G.S. R. 31 in Gazette of India dated the 1st January, 1977.

(ii) The Delhi Urban Art Commission (submission of Annual Report) Amendment Rules, 1977 published in Notification No. G.S. R. 182 in Gazette of India dated the 5th February 1977.

[Placed in Library. See No. LT-36/77]

(6) A copy of the Audit Report (Hindi and English versions) on the accounts of the Central Board for Prevention and Control of Water Pollution, for the year 1975-76, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.

[Placed in Library. See No. LT-37/77]

(7) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1975-76 under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-38/77].

AUDIT REPORT ON ACCOUNTS OF NATIONAL COUNCIL OF INTERNATIONAL RESEARCH & TRAINING FOR 1973-74 WITH STATEMENT FOR DELAY, NOTIFICATIONS UNDER TAMIL NADU PROHIBITION ACT, 1937, ANNUAL REPORT AND REVIEW OF INDIAN INSTITUTE OF TECHNOLOGY, NEW DELHI FOR 1975-76. NOTIFICATIONS UNDER INDIAN MUSEUM ACT, 1910, AND ANNUAL REPORT OF U.G.C. FOR 1975-76.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I get to lay on the Table:—

(1) A copy of the Audit Report (Hindi and English versions) on the

[Dr. Pratap Chandra Chunder]
accounts of the National Council of
Education Research and Training
for the year 1973-74.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above report.

[Placed in Library. See No. LT-39/77]

(3) A copy each of the following Notifications under sub-section (3) of section 54 of the Tamil Nadu Prohibition Act, 1937 read with clause (c), (iv) of the proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. 299 published in Tamil Nadu Government Gazette dated the 20th October, 1976 making certain amendments to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.

(ii) G.O. Ms. 302 published in Tamil Nadu Government Gazette dated the 27th October, 1976 making certain amendment to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1960.

(iii) G.O. Ms. 303 published in Tamil Nadu Government Gazette dated the 27th October, 1976, making certain amendments to the Madras Distillery Rules, 1960.

(iv) G.O.Ms. 304 published in Tamil Nadu Government Gazette dated the 3rd November, 1976 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.

(v) G.O. Ms. 314 published in Tamil Nadu Government Gazette dated the 3rd November, 1976 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.

(vi) G.O.Ms. 319 published in Tamil Nadu Government Gazette dated the 10th November, 1976 making certain amendment to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.

(vii) G.O. Ms. 322 published in Tamil Nadu Government Gazette dated the 10th November, 1976, making certain amendment to the Madras Liquor (Licence and Permit) Rules, 1960.

(viii) G.O. Ms. 22 published in Tamil Nadu Government Gazette dated the 9th February, 1977 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.

(ix) G.O. Ms. 45 published in Tamil Nadu Government Gazette dated the 9th March, 1977 making certain amendment to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.

[Placed in Library. See No. LT-40/77]

(4) A statement (Hindi and English versions) explaining reasons for not laying Hindi versions of the Notifications mentioned at item (3) above.

[Placed in Library. See No. LT-40/77]

(5) (i) A copy of the Annual report (Hindi version)* of the Indian Institute of Technology, Delhi, for the year 1975-76.

(ii) Review (Hindi and English versions) by Government on the above report.

[Placed in Library. See No. LT-41/77]

*The Report (English version) was laid on the Table on the 3rd November, 1976.

laid on the Table on the 3rd November, 1976.

(6) A copy each of the following Notifications (Hindi and English Versions) under sub-section (3) of section 15-A of the Indian Museum Act, 1910:—

(i) The Indian Museum Recruitment Rules, 1977 published in Notification No. G.S.R. 194 in Gazette of India dated the 12th February, 1977.

(ii) The Indian Museum (Amendment) Rules, 1977 published in Notification No. G.S.R. 957 in Gazette of India dated the 19th March, 1977.

[Placed in Library. See No. LT-42/77]

(7) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1975-76, under section 18 of the University Grants Commission Act, 1956.

[Placed in Library. See No. LT-43/77]

ANNUAL REPORT OF LIFE INSURANCE CORPORATION OF INDIA FOR THE YEAR ENDED 31-3-76 WITH AUDITED ACCOUNTS AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944

उद्योग मंत्री (श्री बृज लाल वर्मा) :

श्री एच० एम० पटेल की ओर से मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ —

(1) जीवन बीमा निगम अधिनियम, 1956 की धारा 29 के अन्तर्गत भारतीय जीवन बीमा निगम के 31 मार्च, 1976 को समाप्त हुए वर्ष के वार्षिक प्रतिवेदन (हिन्दी

तथा अंग्रेजी संस्करण) की एक प्रति तथा लेखापरीक्षित लेख

[Placed in Library. See No. LT-44/77]

(2) सीमा-शुल्क अधिनियम, 1962 की धारा 159 के अन्तर्गत अधिसूचना संख्या 41-कस्टम्स (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 1 अप्रैल, 1977 के भारत के राजपत्र में प्रकाशित हुई थी तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library. See No. LT-45/77]

(3) केन्द्रीय उत्पाद-शुल्क निवम, 1944 के अन्तर्गत जारी की गई अधिसूचना संख्या 48 सेंट्रल एक्साइज (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 1 अप्रैल, 1977 के भारत के राजपत्र में प्रकाशित हुई थी तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library. See No. LT-46/77]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

श्री बृज लाल वर्मा : मैं उद्योग (विकास और विनियमन) अधिनियम 1951 की धारा 9 की उपधारा (1) के अन्तर्गत जारी की गई अधिसूचना संख्या सां० प्रा० 162 (ई) (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ, जो दिनांक 14 फरवरी, 1977 के भारत के राजपत्र में प्रकाशित हुई थी ।

[Placed in Library. See No. LT-47/77]